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CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW Bench

O.A.No. 338/91

Friday this the 4th Day of February, 2000

CORAM

Hon'ble Mr. A.V. Hari Dasan, Vice Chairman
Hon'ble Mr. J.L. Negi, Administrative Member

Pankaj Srivastava,
S/o Sri S.L. Srivastava
resident of 288/14
Aryna Nagar, Lucknow. ... Applicant

(By Advocate Mr. Y.C. Srivastava)
Vs.

1. Union of India through Secretary,
Ministry of Information & Broadcasting
Govt. of India, New Delhi.
2. The Director General, Doordarshan,
New Delhi.
3. Director, Doordarshan Kendra
Lucknow. .. Respondents

(By Advocate Ms. Asha Choudhary)

The application having been heard on 4.2.2000, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARI DASAN, VICE CHAIRMAN

The applicant was engaged as a casual Lighting Assistant on 12.8.87 and continued till July, 1989. Thereafter he was neither re-engaged or considered for regularisation. Finding that persons similarly situated like him have filed an application before this Tribunal and obtained a favourable order, the applicant made a representation but the representation was rejected by the impugned order dated 13.8.91 informing him that since he was not a party to the application, he could not be given the benefit. Aggrieved by that, the applicant has filed this application seeking regularisation as also equal pay for equal work.

contd....

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2. In the reply statement the respondents contend that the applicant does not satisfy the norms for regularisation as contained in the Scheme dated 9.6.92 and is therefore, not entitled for regularisation.

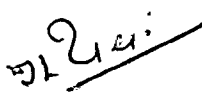
3. Now when the application came up for final hearing, the learned counsel of the respondents informed us that as per the revised norms, the applicant has been found to be eligible for empanelment and absorption as Lighting Assistant. In fact the applicant has been empanelled at sl.No.7. She also states that the applicant would be considered for regularisation on a post as and when vacancies arise in his turn.

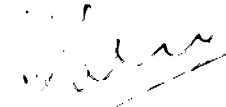
4. Taking note of this submission, the learned counsel of the applicant states that the application may be disposed of directing the respondents to consider regularisation of the applicant in his turn according to the panel position as and when vacancies arise.

5. In the result, in the light of what ^{is} stated above, we dispose of this application directing the respondents to consider the regularisation of the applicant in his turn taking into account his position at Sl.No.7 in the panel prepared for absorption of Lighting Assistants.

No order as to costs.

Dated the 4th day of February, 2000


J.L. NAGI
ADVISING RATIVE MEMBER


M.W. KADIDASA
VICE CHAIRMAN